

district in Himachal Pradesh for inclusion in the World Heritage list.

(xv) **Need for intensive hydro-geological survey of Alwar district of Rajasthan.**

SHRI RAM SINGH YADAY (Parbhani) : There is no perennial source of water in the form of river or stream in district Alwar, Rajasthan State which would have been harnessed for irrigation of agricultural land of farmers. Presently, ratio of irrigated and un-irrigated lands there is of 35 and 65. A project of water supply through Tubewells is longstanding genuine demand of the farmers of the district. The operational capability of the Rajasthan State Ground Water Corporation set up by the Government of Rajasthan is negligible due to paucity of funds and rigs.

Water table of wells and tubewells had gone deeper from 40 ft. to 50 ft. in that area due to failure of monsoon rains and prevalence of drought conditions for the last four years. Hydro-geological survey undertaken in district Alwar, had been done on the basis of their old and outdated permanent points.

Systematic and technology mission based data survey was not done. Consequently, vast geographical areas have been identified as "dark areas" as regards availability of water. This type of survey has caused a great harm to the interests of farmers. Thus, there is a need of hydro-geological survey afresh in areas of district Alwar.

I, therefore, urge upon the Government of India that systematic and intensive hydro-geological survey of the whole geographical area of district Alwar should immediately be conducted by the Central Ground Water Board so that reliable information of level of water-table is assured to farmers.

Exploratory tube-wells (Bore-holes) in problem villages should also be undertaken so that people can get potable water.

(xvi) **Need to Sanction Swatantrata Samman Pension to all the freedom fighters.**

SHRI DAL CHANDER JAIN (Damoh) : The Central Government has awarded

Swatantrata Sainik Samman Pension to some of the freedom fighters while thousands of freedom fighters in the States have been ignored on the ground that they had not undergone imprisonment for the period prescribed by the Central Government as the criterion for eligibility to Central Swatantrata Sainik Samman Pension. This is unjust as the imprisonment was given according to judicial view. Gandhiji had said that a person who had been in jail even for a day was also a Tyagi. Every freedom fighter played a role in the freedom struggle. Now to classify them on the basis of period of imprisonment is unjustful and disgraceful to the freedom fighters. Credit for winning freedom goes to all freedom fighters irrespective of the period for which they were imprisoned.

So, I, on behalf of the freedom fighters, request the Central Government to sanction the same Swatantrata Sainik Samman Pension to all the State Freedom fighter pensioners. Their request to treat all the freedom fighters equally as a group should be considered favourably and the limit of imprisonment should be cancelled.

(xvii) **Need to set up a bench of Kerala High Court at Trivandrum.**

SHRI A. CHARLES (Trivandrum) : A Bench of the Kerala High Court at Trivandrum, the Capital of the State, is a long standing demand of the Government of Kerala. In 1971, the State Legislature of Kerala had passed a unanimous resolution for establishing a Bench of the High Court at Trivandrum. But the matter is still pending with the Union Government. In answer to Starred Question No 679 of 1986, the then Law Minister made a categorical statement that he would make enquiries to find out whether any such request has been made by the State Government. But in spite of repeated reminders, no further action has been taken. I, therefore, earnestly urge for establishing a Bench of the Kerala High Court at Trivandrum without any further delay.

[Translation]

(xviii) **Need to take steps to check recurring floods in Bihar.**

SHRIMATI PRABHAWATI GUPTA (Motihari) : Mr. Deputy Speaker, Sir, for